

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES**

F.No. 500/15/2011-FTD-I

New Delhi, dated the 24th March, 2011**ORDER NO. 2 /FT&TR/2011**

In supersession of Order No. 3/JS(FT&TR-II)/2010 dated 8th March, 2010 and in exercise of the powers conferred under section 144C of the Income-tax Act, 1961 read with Income-tax (Dispute Resolution Panel) Rules, 2009 issued through Notification No. 84/2009[F. No. 142/22/2009-TPL]S.O. 2958(E) dated 20-11-2009 and keeping in view the workload and efficient functioning of Dispute Resolution Panels (DRPs) at Headquarters Delhi and Mumbai, the Board hereby directs that the following DRPs shall exercise the powers and perform the functions in respect of such cases or classes of cases specified in the corresponding entries in the column mentioned against them:

| S. No. | Head-quarters | Name of the DRP | Jurisdiction | Cases or Classes of cases |
|--------|---------------|-----------------|--|---|
| 1 | Delhi | Delhi, DRP-I | (i) NCT of Delhi; (ii) NWR (iii) Rajasthan | In the case(s) of eligible assessee covered section 144C of the Income-tax Act, 1961 with the name starting with alphabets A-M of NCT of Delhi and cases of NWR and Rajasthan |
| 2 | Delhi | Delhi, DRP-II | (i) NCT of Delhi; (ii) Uttar Pradesh (iii) Uttarakhand. | In the case of eligible assessee covered under section 144C of the Income-tax, 1961 with the name starting with Alphabets N-Z of NCT of Delhi and cases of Uttar Pradesh and Uttarakhand. |
| 3 | Mumbai | Mumbai, DRP-I | (i) Mumbai; (ii) Rest of Maharashtra except Pune; (iii) Goa, Madhya Pradesh and Chattisgarh. | In the case of eligible assessee covered under 144C of the Income-tax Act, 1961 with the name starting with alphabets A-M |
| 4 | Mumbai | Mumbai, DRP-II | (i) Mumbai; (ii) Rest of Maharashtra except Pune; (iii) Goa, Madhya Pradesh and Chattisgarh. | In the case of eligible assessee covered under section 144C of the Income-tax Act, 1961 with the names starting with alphabets N-Z |

2. This issues with the approval of Chairman, CBDT.

Sanjay Kumar Mishra
(Sanjay Kumar Mishra)
Joint Secretary (FT&TR-I)

1. Officers concerned
2. All the Chief Commissioners of Income-tax/Directors General of Income-tax
3. Principal Chief Controller of Accounts, New Delhi
4. Zonal Accounts Officer, CBDT, C/o CCIT concerned
5. DIT(IT)/DIT(PR, PP & OL)/DIT(Audit)/DIT(Vig)/DIT(Systems)/DIT(O&MS)/DIT(Spl Inv.)
6. PSs to FM/MOS(R)/Secy. (R)/Adviser to FM/AS(R)/Chairman, CBDT/Members CBDT/All Joint Secretaries/CITs, CBDT/JS(R)/DS(Admn.)/DS(Hqrs.)/Directors, CBDT/DS, CBDT.
7. US(Hqrs.) PersDT/US.AD.I/US.AD.VI/AD.VI(A)/AD.VII/ITCC/OT/Computer Cell
8. Hindi Section of for Hindi translation
9. Secretary General, IRS Association/ITGOA/All India Income-tax SC&ST Association
10. Web Manager, irsofficeronline.org

(Sanjay Kumar Mishra)
Joint Secretary (FT&TR-I)